

THE HIGH COURT OF JHARKHAND

NOTIFICATION

THE JHARKHAND HIGH COURT ELECTRONIC TRUE COPY RULES, 2023

In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Jharkhand hereby makes, with the approval of the Governor of the State of Jharkhand, the following Rules for obtaining online certified copy of judgments and orders of the High Court of Jharkhand as well as the courts subordinate thereto:

1. Short Title, Applicability and Commencement:

1.1 These Rules shall be called the High Court of Jharkhand Electronic True Copy Rules, 2023.

1.2 These Rules shall come into force with immediate effect.

1.3 These rules shall apply for on-line certified true copy of the Judgments and Orders, passed in any proceeding, whether pending or decided, in the High Court of Jharkhand and all the District Courts subordinate to it.

1.4 These Rules shall amend to the extent of conflict, and consolidate the existing Rules and General Rules, Circulars and Orders, including those prescribed in (1) the High Court of Jharkhand Rules 2001, and other Rules governing the Procedure of the High Court, (2) The Civil Court Rules of the High Court of Jharkhand and, (3) The Criminal Court Rules of the High Court of Jharkhand, and the corresponding Circulars/Orders of the High Court of Jharkhand.

2. Definitions:

2.1 "BAR Code" means a small image of lines (bars) and spaces used for representing data in a visual, machine-readable form.

2.2 "Court" shall mean either the High Court or a District Court.

2.3 "District Court" means a Court subordinate to the High Court of Jharkhand.

2.4 "Electronic True Copy" or "eTrue copy" means a copy of any Judgment or Order of the Court issued under these Rules.

2.5 "High Court" means the High Court of Jharkhand.

2.6 "QR Code" means Quick Response Code.

3. Any person can apply for eTrue copy:

3.1 An eTrue Copy can be obtained by any person.

4. Steps in generating an eTrue copy:

4.1 An eTrue Copy of a Judgment or Order of the Court can be obtained from link to the eTrue Copy module available on the official website or the official smartphone app of the High Court, or the District Court, as the case may be.

4.2 A person desirous of obtaining an eTrue Copy of a Judgment or Order shall provide following details on the eTrue Copy module:

- a) Name
- b) Mobile Number
- c) E-mail, if any
- d) Details of the Applicant.

4.3 An eTrue copy of the particular order/judgment may also be shared on the e-mail, if it is provided by the applicant.

5. Contents of the eTrue copy:

5.1 Every eTrue copy generated through the process as mentioned in Rule 4 shall consist of a memo page along with the copy of judgment/order.

5.2 The memo page shall consist of a 20 digit Bar Code, a Special Code below the 20 digit Bar Code, QR Code and a Seal of the "Court" with date of issue for the purpose of future authentication from National Judicial Data Grid Database.

5.3 Every page of the judgment/order generated as eTrue copy shall contain a QR Code by means of which the contents and authenticity of the judgment/order can be verified from the National Judicial Data Grid (NJDG) portal.

5.4 The memo page and each page of eTrue copy shall bear the following statement: "True copy of the Judgment/Order. It is issued under the High Court of Jharkhand Electronic True Copy Rules, 2023 to"

6. Legal effect of eTrue copy:

6.1 An eTrue Copy shall be deemed to be a certified copy for all purposes including judicial work, unless the context otherwise requires.

By Order of Court